

ITEM NO.19

Court 2 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).3641/2020

(Arising out of impugned final judgment and order dated 06-07-2020 in CRAD No.315/2020 passed by the High Court of Punjab & Haryana at Chandigarh)

MALKIT SINGH @ SHER SINGH @ SHERA

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY

Respondent(s)

(IA No.74547/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Rahul Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel for the petitioner and carefully perused the record.

We find no ground to interfere with the impugned order passed by the High Court dismissing the appeal filed by the petitioner herein.

The special leave petition is, accordingly, dismissed.

As a sequel to the above, pending interlocutory application also stands disposed of.

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR